GOVERNMENT OF INDIA MINISTRY OF FINANCE DEPARTMENT OF REVENUE

LOK SABHA UNSTARRED QUESTION NO. 2978

TO BE ANSWERED ON FRIDAY, THE 3RD AUGUST, 2018 /SHRAVANA 12, 1940 (SAKA)

States' Stand on Petroleum Products under GST

2978. SHRI BHARATHI MOHAN R.K.: SHRI PR. SENTHIL NATHAN: SHRI K.N. RAMACHANDRAN:

Will the Minister of FINANCE be pleased to state:

(a) whether any State is opposed to the move of the Union Government for inclusion/non-inclusion of petroleum products under ambit of Goods and Services Tax (GST); and

(b) if so, the details thereof?

ANSWER

MINISTER OF STATE IN MINISTRY OF FINANCE (SHRI SHIV PRATAP SHUKLA)

(a) & (b) As per the provisions of Article 279A of the Constitution, the GST Council has been constituted. All the States and Union Territories with Legislature are represented in the GST Council by the Minister in charge of Finance or Taxation or any other Minister nominated by each State Government.

Further, Article 279A (5) of the Constitution provides that Goods and Services Tax Council shall recommend the date on which Goods and Services Tax shall be levied on petroleum crude, high speed diesel, motor spirit, natural gas and aviation turbine fuel. Thus while petroleum products are included under Goods and Services Tax, the date on which GST shall be levied on such products has to be decided by Goods and Service Tax Council collectively.
